

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-731(ND)2019

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
05.02.2020.**

**NAME OF THE COMPANY: M/s. Concept Incorporation V/s. M/s. DCP
India Pvt. Ltd.**

SECTION: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

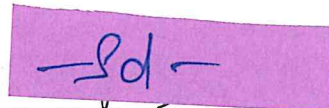
Present for the Petitioner: Mr. Saaduz Zaman and Mr. Bharath
Gangadharan, Advocates

Present for the Respondent: Mr. Shivam Mishra and Mr. Saral Sharma,
Advocates

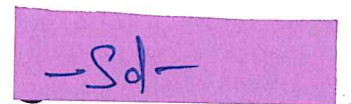
ORDER

Ld. Counsel for the Corporate Debtor submits that the accounts of the
Corporate Debtor have not been audited for the last financial year. They are
ready to place on record the unaudited financial statements. Let the
unaudited statements be filed up to date with a copy supplied to the Ld. Opp.
Counsel.

List this case for due compliance on 17th February 2020.



**(L. N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**